Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 24.02.2011

The Meeting No. 48/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 24.02.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. K.C.Meena, Dy. DGFT	DGFT
3.	Sh. J.D.Giri, Nominee, AEPC	AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 48/84-ALC3/2010 **MEETING DATE** : 24.02,2011 **MEETING NUMBER**

II I	1 3	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved
HQ File :01/84/050/00276/AM11/		Lic.No/Date:0510280005 21.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details available in the file. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	S.	Export Item	Export	Import item	Qty. allowed
	No		Qty.		
	1	Ladies Dress in 70%	3120	70% cotton 30%	14040 Sq mtrs
		cotton 30% silk solid dyed	Pcs	silk solid dyed	(As per SION,
		woven fabrics, GSM-41+/-		woven fabrics,	J-288 @ 4.50
		10%		GSM-41+/-10%	Sq mts./Pc)
		Style No. 828635			
	2	Ladies Dress in 70%	5567	70% cotton 30%	16859 Sq mtrs.
		cotton 30% silk printed	Pcs	silk solid dyed	
		woven fabrics, GSM-41+/-		woven fabrics,	
1		10%		GSM-41+/-10%	
		Style No. 828635			
	3	Ladies Tunic top in 100%	2850	100% viscose solid	198 Sq mtrs.
		viscose solid dyed woven	Pcs	dyed woven fabrics,	
		fabrics, GSM-82+/-10%		GSM-82+/-10%	
		Style No. 837916			
	4	Girls Top in 100% cotton	3602	100% cotton printed	3090 Sq mtrs.
		printed poplin woven	Pcs	poplin woven	
		fabrics, GSM-75+/-10%		fabrics, GSM-75+/-	
		Style No.		10%	

	824259/842861/838454			
5	Girls Dress in 100% cotton printed poplin woven		100% cotton printed poplin woven	5565 Sq mtrs.
	fabrics, GSM-75+/-10%	FCS	poplin woven fabrics, GSM-75+/-	
	Style No.		10%	
	82558/842591/837956			

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/44/84-ALC3/2010	1. 19	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Deferred
HQ File :01/84/050/00319/AM11/			Defer Date: 24.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.03.2011.

	Case No.:2/44/84-ALC3/2010	1	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Deferred
3	HQ File :01/84/050/00320/AM11/	RLA File :02/24/040/00179/AM11/		Defer Date: 24.03.2011

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 24.03.2011.

	Case No.:3/44/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved	
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HQ File :01/84/050/00321/AM11/	RLA File :05/24/040/00328/AM11/	Lic.No/Date:0510281533	
		14.01.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	1	Ladies cami made of 55% linen 45% cotton printed woven fabric, GSM 100+/-10%. Style No. 4810		55% linen 45% cotton printed woven fabric, GSM 100+/-10%.	37625 Sq mtrs
	2	Ladies cami made of 55% linen 45% cotton printed woven fabric, GSM 100+/-10%. Style No. 5455	9400 Pcs	55% linen 45% cotton printed woven fabric, GSM 100+/-10%.	14147 Sq mtrs
	3	Ladies cami made of 55% linen 45% cotton printed woven fabric, GSM 100+/-10%. Style No. 4810		55% linen 45% cotton printed woven fabric, GSM 100+/-10%.	17307 Sq mtrs.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/44/84-ALC3/2010	1 3	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved
HQ File :01/84/050/00322/AM11/	1	Lic.No/Date:0510281618 17.01.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

_	S.	Export Item	Export	Import item	Qty. allowed
1	No		Qty.		
	1	Ladies top made of	3100	100% polyester	5394 Sq
		100% polyester printed	Pcs	printed woven	mtrs
		woven fabric, GSM 80+/-		fabric, GSM 80+/-	
		10%.		10%.	
		Style No. 834170			

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/44/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved
HQ File :01/84/050/00323/AM11/	RLA File :05/23/040/00284/AM11/	Lic.No/Date:0510281624 17.01.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that description of export item No. 1 and 2 are the same whereas their style Nos. quoted against these are different, which are not permissible, hence disallowed. Further, export item No. 3 & 4 are same bearing same style No., hence, consumption of fabric shall be same. Accordingly, committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	S.	Export Item	Export	Import item	Qty. allowed
	No	·	Qty.		
	1	Ladies Tunic made of	4800	70% cotton 30%	Not allowed.
		70% cotton 30% silk dyed	Pcs	silk dyed woven	
		woven fabric, GSM-38+/-		fabric, GSM-	
		10% Style No.		38+/-10%	
		828427/848429			
	2	Ladies Tunic made of	2350	70% cotton 30%	Not allowed.
		70% cotton 30% silk dyed	Pcs	silk bleached	
;∥		woven fabric, GSM-38+/-		woven fabric,	
		10% Style No. 831567		GSM-38+/-10%	
	3	Ladies top made of 70%	5000	70% cotton 30%	10700 Sq
		cotton 30% silk dyed	Pcs	silk dyed woven	mtrs.

	woven fabric, GSM-38+/- 10% Style No. 828507/848384/832157	fabric, GSM- 38+/-10%	
4	Ladies top made of 70% cotton 30% silk bleached woven fabric, GSM-38+/-10% Style No. 828507/848384/832157	70% cotton 30% silk bleached woven fabric, GSM-38+/-10%	• 1
5	Ladies top made of 70% cotton 30% silk printed woven fabric, GSM-38+/-10% Style No. 828512/848390	70% cotton 30% silk printed woven fabric, GSM-38+/-10%	• 1

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/44/84-ALC3/2010	1 -	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved
HQ File :01/84/050/00324/AM11/		Lic.No/Date:0510281756 18.01.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

_	S.	Export Item	Export	Import item	Qty. allowed	
7	No		Qty.			
	1	Ladies Jacket with	640	100% linen dyed	1632 Sq	
		pocket made of 100%	Pcs	woven fabric, GSM	mtrs	
		linen dyed woven fabric,		205+/-10%.		
		GSM 205+/-10%. Style				

No. HS240249 MI

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/44/84-ALC3/2010	1	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved
HQ File :01/84/050/00330/AM11/		Lic.No/Date:0510281912 18.01.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the sketch & measurement submitted by the firm. The committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	S.	Export Item	Export	Import item	Qty. allowed
3	No		Qty.		
	1	Toddler Boy shirt made	17970	55% linen 45%	19767 Sq
		from 55% linen 45%	Pcs	cotton fabric	mtrs (@
		cotton fabric		54x52/21x14 CW	1.10 Sq
		54x52/21x14 CW 49",		49", GSM 152+/-	mtrs./Pc)
		GSM 152+/-10%. Style		10%.	
		No. 826191			

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/44/84-ALC3/2010	1 -	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved
HO File :01/84/050/00331/AM11/	RLA File :05/23/040/00298/AM11/	Lic.No/Date:0510282002	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the sketch & measurement submitted by the firm. The committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

)	S.	Export Item	Export	Import item	Qty. allowed
	No		Qty.		-
	1	Ladies top made of	10200	100% polyester	10200 Sq
		100% polyester printed	Pcs	printed woven	mtrs (@
		woven fabric, GSM		fabric, GSM 130+/-	1.00 Sq
		130+/-10%. Style No.		10%.	mtrs./Pc)
		4489			

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	II II	3	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Deferred
10	HQ File :01/84/050/00357/AM11/			Defer Date: 24.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.03.2011.

	Case No.:2/48/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Deferred
11	HQ File :01/84/050/00358/AM11/	RLA File :05/23/040/00304/AM11/		Defer Date: 24.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.03.2011.

	Case No.:3/48/84-ALC3/2010		12	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Deferred	
12	2	HQ File :01/84/050/00359/AM11/	RLA File :05/23/040/00307/AM11/	Lic.No/Date:0510283906 14.02.2011	Defer Date: 24.03.2011	
		Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy				

of application has not been received in this case. It was decided to defer the case for re-listing on 24.03.2011.

Case No.:4/48/84-ALC3/2010	1 7	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved
HQ File :01/84/050/00360/AM11/		Lic.No/Date:0510284003 15.02.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export	Export	Import item	Qty. allowed	
No	ltem	Qty.			
1	Polyester Staple Fibre	500 M.T	Polyester Tow	525 M.T (with wastage)	5%
			Spin Finish Oil	2.5 M.T (As applied)	

The R.A shall be advised to take necessary action subject to compliance of

other usual conditions.

Manual agenda cases

Case No. 441	M/s Raheem & Son, U.P		
NC No.48/AM11	F.No.01/84/162/493/AM11/DES-V		
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.1510002841 dated 23.08.2005.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case with 10% wastage as detailed below: -

S.	Export Item	m Export Qty.		Import item		Qty. allowed	
No	-			-			
1	Woollen	2208	Sq	Polyester	Fancy	knitted	3239 Kgs.
	Druggets	mtrs.		yarn	-		

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 442	M/s Givo Ltd., Gurgoan		
NC No.48/AM11	Pt. F.No.01/84/50/394/AM07/DES-V		
Dated 24.02.2011	Dated 24.02.2011 Ratification of input output norms in respect of Advance Authorization No.0510194944 dated 23.11.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME), who have asked for some information/details vide their letter dated 21.02.2011. It was therefore decided to await the same and defer the case for re-listing on 17.03.2011.

Case No. 443	M/s SSIPL Retails Ltd., {formerly known as M/s Moja Shoes
	(P)} Ltd., New Delhi
NC No.48/AM11	F.No.01/84/162/412/AM11/DES-V
Dated 24.02.2011	Ratification of input output norms in respect of Advance
	Authorization No.0510162976 dated 27.07.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued as detailed below:-

- The item of import at S.No. 1, 2, 3, 4, 5, 6. 7. 8. 9, 10, 13 may be allowed with Net+2% wastage. (i)
- (ii) The item of import at S.No. 11 may be allowed as per relevant Packing Policy.
- The item of import at S.No. 12 may be allowed with Net+1% wastage. (iii)
- The remaining item of import may be allowed as applied by the firm. (iv)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 444 M/s Eco Wood Ldt., Kerala		
NC No.48/AM11 F.No.01/84/50/214/AM10/DES-V		
Dated 24.02.2011 Ratification of input output norms in respect of Authorization No.1010036579 dated 30.12.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was allowed by NC in its meeting held on 07.01.2010 by allowing 3% wastage with condition that the weight of Plastisole should match in the export and import item. Now, firm informed that their import & export item do not contain Plastisole, hence, the said condition does not apply in this case. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision by deleting the condition that the weight of Plastisole should match in the export and importitem. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 445	M/s Kiran Silk Fabrics, Bangalore	
NC No.48/AM11 F.No.01/84/50/150/AM11/DES-V		
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.0710073839 dated 25.08.2010.	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details viz., flow chart & justification submitted by the firm. The committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued with 35% wastage in this case subject to the condition that R.A shall verify that import item in this case i.e 100% Mulberry Raw Silk of any grade is gummed & twisted. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 446	M/s Mahameru Fashion Apparel Ltd., Kanchipuram
NC No.48/AM11	F.No.01/84/50/161/AM11/DES-V
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.0410117036 dated 09.09.2010.
	Authorization No.0410117036 dated 09.09.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by NC in its meeting held on 14.10.2010. Now, firm have not submitted any valid justification in support their request to reconsider the case. Hence, Committee was not able to reconsider the same and constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 447	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai				
NC No.48/AM11	F.No.01/84/50/177/AM11/DES-V				
Dated 24.02.2011	d 24.02.2011 Ratification of input output norms in respect of Advance Authoriza				
	No.0410117418 dated 23.09.2010.				

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/47/2010-11/Hosy. dated 24.02.2011 as detailed below:-

Export item	Import item	Qty. Allowed
98% cotton 2% twill	98% cotton 2% twill lycra stretch Woven	3.18 sq. mtrs/pc.
lycra stretch Woven	Fabric, GSM-229±10%	
Men's Trousers	100% cotton yarn dyed fabric, GSM-	Not allow ed (style No. of export item from 2 to 8 are
(Style No. 1025)	144±10%	same)
	100% cotton pocketing fabric, GSM-120±10%	0.16 sq. mtrs.
75% cotton 23%	75% cotton 23% polyester 2% spandex	2.20 sq. mtrs/pc.
polyester 2%	denim fabric, GSM-229±10%	
spandex denim Ladies	80% polyester 20% cotton pocketing fabric,	0.14 sq. mtrs
Trousers	GSM-144±10%	
(Style No. XA SP	65% polyester 35% cotton pocketing fabric,	Not allowed (style No. of export item from 2 to 8 are
2011)	GSM-105±10%	same)
L	Snap fastner antique copper 28L	Net to net w ith accountability clause
	Antique copper rivet 9 MM	Net to net w ith accountability clause
98% cotton 2%	98% cotton 2% spandex reactive dyed twill	2.20 sq. mtrs/pc.
spandex woven	w oven Fabric, GSM-325±10%	
Ladies Trousers	80% polyester 20% cotton pocketing fabric,	0.14 sq. mtrs
(Style No. XA SP	GSM-144±10%	
2011)	65% polyester 35% cotton pocketing fabric,	Not allow ed (style No. of export item from 2 to 8 are
	GSM-105±10%	same)
l L	Snap fastner brass tin 28L	Net to net w ith accountability clause
	Brass tin rivet 9 MM	Not allow ed (style No. of export item from 2 to 8 are
L		same)
	Snap fastner tin 28L	Not allow ed (style No. of export item from 2 to 8 are
		same)
	Tin rivet 9 MM	Not allow ed (style No. of export item from 2 to 8 are
		same)
75% cotton 23%	75% cotton 23% polyester 2% spandex slub	2.20 sq. mtrs/pc.
polyester 2%	denim fabric, GSM-325±10%	
spandex stretch twill	80% polyester 20% cotton pocketing fabric,	0.14 sq. mtrs
	GSM-144±10%	
(Style No. XA SP	Snap fastner antique copper 28L	Net to net with accountability clause

2011)	l a si	1.00
	Antique copper rivet 9 MM	Net to net with accountability clause
98% cotton 2% spandex woven	98% cotton 2% spandex reactive dyed twill woven Fabric, GSM-340±10%	2.20 sq. mtrs/pc.
Ladies Trousers (Style No. XA SP	80% polyester 20% cotton pocketing fabric, GSM-144±10%	0.14 sq. mtrs
2011)	Snap fastner tin 28L	Net to net with accountability clause
	Tin rivet 9 MM	Net to net with accountability clause
98% cotton 2% spandex w oven	98% cotton 2% spandex w oven Fabric, GSM-340±10%	2.20 sq. mtrs/pc.
Ladies Trousers (Style No. XA SP 2011)	80% polyester 20% cotton pocketing fabric, GSM-105±10%	0.14 sq. mtrs
	Snap fastner antique copper 28L	Not allow ed (style No. of export item from 2 to 8 are same)
	Snap fastner tin 28L antique copper rivet 9 MM	Not allow ed (style No. of export item from 2 to 8 are same)
	Snap fastner tin 28L	Not allow ed (style No. of export item from 2 to 8 are same)
	Tin rivet 9 MM	Not allow ed (style No. of export item from 2 to 8 are same)
82% cotton 17% polyester 1%	82% cotton 17% polyester 1% spandex denim w oven fabric, GSM-339±10%	2.20 sq. mtrs/pc.
spandex denim w oven Ladies	80% polyester 20% cotton pocketing fabric, GSM-105±10%	0.14 sq. mtrs
Trousers (Style No. XA SP 2011)	Snap fastner mate pewter 28L	Not allowed (style No. of export item from 2 to 8 are same)
	Mate pew ter rivet 9 MM	Not allowed (style No. of export item from 2 to 8 are same)
77% cotton 21% polyester 2%	82% cotton 2% spandex w oven fabric, GSM-365±10%	2.20 sq. mtrs/pc.
spandex woven Ladies Trousers	80% polyester 20% cotton pocketing fabric, GSM-105±10%	0.14 sq. mtrs
(Style No. XA SP	Snap fastner antique copper 28L	Net to net with accountability clause
2011)	Snap fastner tin 28L antique copper rivet 9MM	Net to net with accountability clause

Snap fastner tin 28L antique copper rivet 9MM Net to net with accountability clause

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 448	M/s Lilliput Kidswear Ltd., New Delhi		
NC No.48/AM11	F.No.01/84/50/182/AM11/DES-V		
Dated 24.02.2011	Ratification of input output norms in respect of Advance		
Authorization No.0510274018 dated 30.09.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this it was decided to await the same and defer the case for re-listing on

Case No.449	Reference received from PC-IV (B) in respect of M/s		
	Munib Overseas Corporation, Kanpur		
NC No.48/AM11	F.No.01/84/162/196/AM11/DES-V		
Dated 24.02.2011			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the documents and material available in the file whether the export items in question are covered under particular DEPB entry at particular S.No. in terms of respective description mentioned in the relevant DEPB entry, Committee could not able to finalize for want of to the point of justification with respect of their each item in question. In this circumstance, applicant firm may give reasons/rationale/complete justification with regard to each of their item in question as to why their product should be covered under respective DEPB entry S.No. It was also felt that if applicant feel that they can explain it in personal hearing before Committee only, they may attend personal hearing in its meeting to be held on 07.04.2011 with confirmation in writing. Accordingly, Committee decided to defer the case for re-listing on 07.04.2011 under intimation to DEPB Committee also.

Case No. 450	M/s Pashupati Polytex Pvt. Ltd., U.P			
NC No.48/AM11	F.No.01/84/50/14/AM11/DES-V			
Dated 24.02.2011	Ratification of input output norms in respect of Advance			
	Authorization No.611000389 dated 04.02.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the views of Import Policy Division received in the matter. Accordingly, committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case with 10% wastage on export Qty. as detailed below:-

Export Item	Export	Import item	Qty. allowed
	Qty.		
Polyester staple fibre needle punch chemically thermobonded non woven fabric	70 M.T	Waste, parings & scraps of PET Bottle.	77 M.T

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.